NATIONAL COMPANY LAW TRIBUNAL **CHENNAI BENCH CHENNAL**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/12/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/151/2016

NAME OF THE PETITIONER(S)

: G. Senthil Raj

NAME OF THE RESPONDENT(S)

: M/s Indo Mikasa Green Lighting Private Limited & 4 others

UNDER SECTION

: 397/398, 399, 402 & 403

S.No. Name (in Capital)

Represented by

Signature

01. CS Gopi Narayanan Jadas for Petitioner 400 fyder 02. AR. Ramanarhen for 2nd 3 snot people M. Ry. R

ORDER

Counsel for petitioner present. Counsel for R2 & R3 are present. Counsel for respondents present stated that his client has given instructions that he is making an exit from the company by selling his shares and by getting released his personal guarantee given to Tamilnadu Mercantile Bank, for which time is sought by the counsel for respondents. At request time is enlarged. Put up on 30.01.2017 at 10.30 A.M.

(Ch. Md. Sharief Tarig)

Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)